

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 258/GT/2026**

Subject : Petition for determination of tariff of Subansiri Lower HE Project (2000 MW) for the period 23.12.2025 (COD of first unit) to 31.3.2029.

Petitioner : NHPC Limited

Respondent(s) : UPPCL and Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NHPC  
Ms. Poorva Saigal, Advocate, PSPCL  
Shri Rishabh Saxena, Advocate, PSPCL  
Ms. Shree Dwivedi, Advocate, PSPCL  
Shri Sanjay Sen, Senior Advocate, MSEDCL  
Ms. Rimali Batra, Advocate, MSEDCL  
Shri Abhishek Lalwani, Advocate, MSEDCL  
Shri Nitin Gaur, Advocate, MPPMCL  
Shri Anshul Singh, Advocate, MPPMCL  
Shri Ravi Sharma, Advocate, CSPDCL  
Ms. Atulika Ghawana, Advocate, CSPDCL  
Ms. Deepa Mishra, Advocate, CSPDCL  
Ms. Ankita Kumari, Advocate, CSPDCL  
Shri Divyanshu Bhatt, Advocate, UPPCL  
Shri Shashwat Singh, Advocate, UPPCL  
Ms. Swapna Seshadri, Advocate, APDCL  
Ms. Harsha V. Rao, Advocate, APDCL  
Ms. Runamoni Bhuyan, APDCL  
Shri Indrajit Tahbildar, APDCL  
Ms. Sisrikhya Dutta, APDCL  
Shri Vikas Maini, TSECL  
Shri Ankit Banati, Advocate, TSECL  
Shri Sanchit Sehgal, Advocate, TSECL

**Record of Proceedings**

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the matter is listed for consideration of grant of interim tariff for the Subansiri Project, in respect of four units which have been commissioned. He made detailed submissions



on the issue of interim tariff and requested that the Petition be reserved for orders for interim tariff.

3. The learned counsel for the Respondents, except the Respondent, PSPCL, made oral submissions, mainly opposing the grant of interim tariff and sought permission to file their respective notes of submission.

4. The learned counsel for Respondent, PSPCL, pointed out that it is not procuring power from the generating station, as the PSA was not approved by the State Commission, and its share has been temporarily reallocated.

5. The Commission, after hearing the parties at length, permitted them to file their brief note of submissions, if any, on or before **16.10.2026**, after serving a copy on each other and reserved order for interim tariff in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

